

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.158/MP/2024

Subject : Petition under Section 79(1) (f) and other applicable provisions of the Electricity Act, 2003 with regard to disputes related to recovery of money by the Respondent for rebate claimed by the Petitioner for the month of April 2018 in relation to Power Purchase Agreement dated 22.9.2005 (TAPS 3 & 4) and 16.12.2008 (TAPS1&2)

Petitioner : GUVNL

Respondents : NPCIL

Date of Hearing : **19.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Shri Anand K. Ganesan, Advocate, GUVNL
Shri Utkarsh Singh, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Mr. Parth Bhalla, Advocate. GUVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that since the issue of jurisdiction of the Commission to adjudicate the disputes between the parties herein, is pending consideration of the APTEL in an appeal (Appeal No.134/2024) filed by Respondent NPCIL (against the order of the Commission), the hearing of the present petition may be deferred, pending the final decision of APTEL.

2. Considering the submissions of the learned counsel, the Commission, adjourned the matter. The Registry is directed to list the matter, after a final decision of APTEL in Appeal No. 134/2024.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

